

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

OA/TA/RA/CCP-No. 121 1970

APPLICANT(S)

COUNSEL

VERSUS

RESPONDENT(S)

COUNSEL

Date	Office Report	Orders
		25.1.70 None present. This is a case under the P.P. Act. Mr. Han'ble Supreme Court has stayed the order of this Tribunal in the case of <u>Ross & Ram and others</u>, where the Tribunal had held that it has jurisdiction to deal with the cases arising out of the P.P. Act. With the final decision in the Appeal against the Tribunal's judgment in <u>Ross & Ram's</u> case is decided by the Supreme Court, the Tribunal cannot entertain this application. The Applicant may approach the appropriate forum for his relief. This OA is disposed of accordingly. (B.C. MATHUR) B.C. Mathur 25/1/70